

Court No. - 2

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Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 82 of 2022

Petitioner :- All India Confederation Of The Blind Thru. Its Secy. Smt. Gauri Sen And Another

Respondent :- State Of Up Thru. Its Addl.Chief Secy. Handicap Welfare Dept.

Counsel for Petitioner :- Shwetabh Singh

Counsel for Respondent :- C.S.C.

Hon'ble Devendra Kumar Upadhyaya,J.

Hon'ble Mohd. Faiz Alam Khan,J.

As prayed, two weeks time is granted to the State to file counter affidavit. One week thereafter shall be available to learned counsel for the petitioner to file rejoinder affidavit.

List this case on 14.03.2022 as fresh.

We make it clear that the State Government shall file counter affidavit promptly in this case considering the urgency and public interest involved.

This order shall be specifically communicated by learned State Counsel to the Additional Chief Secretary of the Department concerned, who shall personally ensure that the counter affidavit be filed within the time, which has been stipulated in this order.

Order Date :- 17.2.2022

Anupam S/-